

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)Nos...../2016  
(CC No(s).3673-3674/2016)

(Arising out of impugned final judgment and order dated 29/07/2015  
in ITA Nos.263-264 of 2014 passed by the High Court Of Karnataka  
At Bangaluru)

COMMISSIONER OF INCOME TAX - III &amp; ANR.

Petitioner(s)

VERSUS

M/S. MPHASIS SOFTWARE & SERVICE INDIA PVT.LTD.,  
BANGALORE

Respondent(s)

(With appln.(s) for c/delay in filing SLP and office report)

Date : 29/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Ashok K. Srivastava,Adv.  
Mr. Dhruv Sheoran,Adv.  
Mrs. Anil Katiyar,Adv.(Not present)

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Leave granted.

Tag with Civil Appeal No.8509/2013.

(Sarita Purohit)  
Court Master

(Sneh Bala Mehra)  
Assistant Registrar